

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

(8)

Regn. No. RA-154/92 In  
OA-2736/90

Date of decision: 13-5-1992

Shri H.K. Pruthi .... Petitioner

Versus

Union of India through .... Respondents  
the Chairman, Central  
Board of Excise and  
Customs and Others

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgment? *Ys*

2. To be referred to the Reporters or not? *NO*

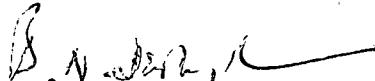
(Judgement *a* pronounced by Hon'ble  
Mr. P.K. Kartha, Vice-Chairman)

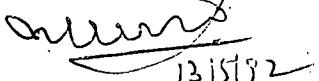
The petitioner in this R.A. is the original applicant in OA-2736/90 which was disposed of by judgement dated 4.3.1992. The petitioner who had worked as an Inspector in the Office of the Central Excise & Customs, was aggrieved by the impugned order dated 25.4.1989, whereby he was placed under suspension. He had prayed for quashing the impugned order of suspension and for his reinstatement with all consequential benefits.

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2. After hearing both the sides and going through the records of the case carefully, the Tribunal disposed of the application with the observation that the respondents may, if they so choose, issue the charge-sheet to the applicant in respect of the alleged misconduct on his part as expeditiously as possible but in no event, later than six months from the date of the receipt of the order. In case, they did not do so, the impugned order of suspension dated 25.4.1989 shall be deemed to have been revoked on the expiry of the said period of six months. In that event, the respondents would be at liberty to post the applicant in any assignment which they might consider appropriate.

3. After going through the R.A., we see no error of law apparent on the face of the judgement. The petitioner has also not brought out any fresh facts warranting a review of the judgement. The R.A. is, accordingly, rejected.

  
(B.N. Dhoundiyal)  
Administrative Member

  
13/5/92  
(P.K. Kartha)  
Vice-Chairman (Judl.)